

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.432

IA/2341/ND/2024, IA/1619/ND/2020 IN IB/1581/ND/2019

IN THE MATTER OF:

Roofs and Ceilings (I) Pvt. Ltd.	...	Applicant
Versus		
Dugal Associates Pvt. Ltd.	...	Respondent

Under Section 9 of (IBC), 2016

Order delivered on 20.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

MR. RAJEEV MEHROTRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Liquidator	:	Mr. Sujeet Kumar, Adv. in IA 1619
For the Respondent	:	Mr. Sanjeev Panda, Adv. in IA No. 2341/24

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. Parties are directed to complete the pleadings before the next date of hearing. Let this matter be posted to 01.07.2024.

Sd/-

RAJEEV MEHROTRA
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)